

Premises Leased by L & D.O.

1290. SHRI SATISH AGARWAL : Will the Minister of WORKS AND HOUSING be pleased to refer to news report "curious ways of Land and Development Office" in Hindustan Times dated 25 June, 1983 and state :

(a) the particulars of premises leased by L & DO for 'a residence' in which multi-storeyed buildings have been completed, occupied and flats sold along with number of floors and total covered area as also total amount of additional premium and additional ground rent recoverable in each case ;

(b) particulars of premises leased by L & DO for 'a residence' in which plans for multistoreyed buildings have been sanctioned by NDMC specifying the premises in which construction has started without getting the plans sanctioned ; and

(c) amount already recovered in each case in respect of (a) above and reasons for not re-entering premises and obtaining stay orders for stoppage of construction in respect of (b) above ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

L & D. O Inspections of Lease-Hold Premises in April-June 1983

1291. SHRI SATISH AGARWAL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) how many inspection of lease-hold premises were actually carried out by L & D O in the residential colonies of Jor Bagh, Sunder Nagar Jangpura Extension and Bengali Market during April, May, June 1983 along with particulars of premises, area and details of breaches noticed and action initiated in each case ;

(b) the policy with respect to such inspections, when were they undertaken and

whether the results of the inspections in respect of breaches relating to non-conforming use under D. D. A. Act have been communicated to the D. D. A. if not, the reasons therefor ; and

(c) upto date list of condonable breaches in respect of residential leases of L & D. O. ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) As reported during the months of April, May and June, 1983, Land and Development Office carried out inspections of twenty eight residential premises in the areas mentioned in the Question. The particulars of the premises, area and details of breaches noticed and action initiated are indicated in the Annexure-I laid on the table of the House. (placed in Library. See No. Lt 6784/83).

(b) As reported, the L & D O has carried out inspections in respect of the properties administered by them excepting the rehabilitation properties, but there too, inspection is carried out in respect of the property where sale permission is sought or complaints are received. The results of the inspections in respect of breaches relating to non-conforming use under D. D. A. Act have not been communicated to the D. D. A. by the L & D O but at the time of regularisation of the breaches, a condition is stipulated to the effect that regularisation is without prejudice to the rights of the D. D. A. to take action under the D. D. A. Act.

(c) A list of condonable breaches in respect of residential leases of L & D O is given in the Annexure-II laid on the table of the House. (Placed in Library. See No. Lt 6784/83).

Specifying the Lot Number of Bottles/Tins by Manufacturers of Aerated Water

1292. SHRI SATISH AGARWAL ; Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to Fruit Products Order, 1955 and state :

(a) the reasons whereby soft drink manufacturers do not specify the lot number or date of manufacture as required vide para 8 (i) (d) of FPO on each bottle/tin ;